

75. Zinc Phosphide
76. Zineb
77. Ziram

Production of Selected Architectural Monuments

2900. SHRI LAKSHMAN MALLICK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have decided to protect and develop selected architectural monuments under the National Heritage Project in the country;

(b) if so, the details thereof;

(c) whether Government have prepared land use plans and master plans for the selected architectural sites;

(d) if so, the details thereof;

(e) whether these have been sent to State Governments for their implementation; and

(f) if so, the reaction of the State Governments thereto?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): (a) and (b). Ancient and historical monuments, which are more than 100 years old and on detailed examination are found to be of National Importance in view of their outstanding archaeological, artistic and historical importance are declared protected under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 for preservation and maintenance. There is no National Heritage Project with the Archaeological Survey for protection and development of selected architectural monuments.

(c) to (f). The Central Department of Tourism has got prepared Master Plans for the following archaeological centres:-

1. Rajgir (Bihar)
2. Nalanda (Bihar)
3. Bodhgaya (Bihar)
4. Sarvasti (U.P.)
5. Kushinagar (U.P.)
6. Sarnath (U.P.)
7. Piprahwa (U.P.)
8. Fatehpur Sikri (U.P.)
9. Brajbhoomi (U.P.)
10. Konark (Orissa)
11. Udaigiri (Orissa)
12. Ratnagiri (Orissa)
13. Lalitgiri (Orissa)
14. Hampi (Karnataka)
15. Badami (Karnataka)
16. Pattadakal (Karnataka)
17. Aihole (Karnataka)
18. Avantipur (J & K)
19. Matand (J & K)
20. Pandrethan (J & K)
21. Mewar Complex (Rajasthan)

The Master Plans have been prepared in consultation with the State Governments concerned and they are being implemented in parts depending upon their requirements and availability of resources.

Beneficiaries Under 'Million Wells' Scheme

2901. SHRI V.S. KRISHNA IYER: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of beneficiaries during the current year under 'Million Wells' Scheme in Karnataka;

(b) the total allocation of funds made to Karnataka during the current year under the above scheme;

(c) the extent of land holding that a Scheduled Caste and Scheduled Tribe farmer has to hold to avail of this scheme;

(d) whether there is any proposal to relax the limit of land holding to help the poor SC/ST farmers; and

(e) whether the funds earmarked for the above scheme can be utilised for other purpose if no SC/ST farmer forward to reap the benefit under the scheme?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY): (a) and (b). During the year 1988-89, the total number of wells to be constructed under the Million Wells Scheme in Karnataka is 4,000 (2,000 under NREP and 2,000 under RLEGP). A total amount of Rs. 820.00 lakhs has been allocated for the purpose.

(c) and (d). As per the guidelines of the Scheme, wells which have a command area of 1 hect. can be taken up under the scheme. Group wells which could include smaller land holders belonging to SC/ST and which can irrigate more than 1 hect. are given priority.

(e) In case it is found that the target fixed for construction of million wells for any of the States cannot be achieved and the same is revised, the surplus funds from the allocation for Million Wells Scheme are permitted to be utilised for other normal works allowed to be taken up under National Rural Employment Programme and Rural Landless Employment Guarantee Programme.

Assistance to Shrimp Fishing Industry Along East Coast

2902. SHRI K. PRADHANI:
SHRI SOMNATH RATH:
SHRI T. BALA GOUD:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government has monitored the dismal failure of shrimp fishing for the second consecutive year along the east coast;

(b) if so, the details of machinery involved to monitor the shrimp fishing along the east coast;

(c) whether any Central team visited the coastal states to take stock of the situation;

(d) if so, the details thereof; and

(e) the ameliorative measures taken by Government and assistance given to coastal States thereby assisting the shrimp fishing industry at large?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) The shrimp production statistics as furnished by State Governments for east coast for the years 1985 to 1987 are given below:-

Year	Shrimp production (Total tonnes)
1985	29426
1986	37284
1987 (Provisional)	36445

The above catch statistics do not indicate any dismal failure of shrimp fishing along the east coast.

(b) Does not arise.

(c) and (d). Members of a technical committee constituted to study the reported decline in shrimp catch visited some of the coastal States in 1986-87. The report of the Committee has been sent to States and Union Territory Governments for their comments.

(e) Government of India have taken a number of steps to raise the prawn production. Some of the important steps are:-

i) Implementation of a Centrally Sponsored Scheme on Integrated Brackishwater Fish Farm Devel-